

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH

Appeal No. : E/1612/2011-EX[DB]

Dated: 31/07/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

HARIG CRANKSHAFTS LIMITED,
C-49, PHASE-II, NOIDA.

HARIG CRANKSHAFTS LIMITED,

(Appellant)

VS

C.C.E. NOIDA

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. A/887/2012-EX[DB] dated 30/07/2012 passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

Copy To,

1. Respondent

C.C.E. NOIDA

C-56/42, Sector-62, Noida-201307

2. Advocate(s) / Consultant(s):

R. KRISHNAN

297-E, Pocket-II, Phase-I, Mayur Vihar
Delhi-110091.

3. C.D.R

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,
New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant
Kunj, New Delhi - 110070

12. Office Copy

13. Gaurd File


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 30.07.2012

Excise Appeal No. 1612 of 2011

M/s Harig Crankshafts Limited

Appellants

Vs.

CCE, Noida

Respondent

None for the appellant.

Present Sh. R.K. Verma, AR for the respondent.

CORAM : Hon'ble Shri Justice Ajit Bharihoke, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

FINAL Order No. A/ 887/ 2012 - E & C (BA)

Since no one is present on behalf of the appellant, appeal is dismissed for non-prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant